

any intention of not being gracious. What the Finance Minister said was that this request would be viewed most sympathetically, and we shall consider it.

**Shri Daji:** The question is of release.

**Shrimati Indira Gandhi:** I am talking about release.

**Shri Daji:** But he says they cannot be released unless we persuade them to give up the hunger strike.

**Mr. Speaker:** Order, order.

13.88 hrs.

DELHI SALES TAX BILL—contd.

**The Minister of Finance (Shri Sachindra Chaudhuri):** I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the levy of tax on sale of goods in Delhi.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the levy of tax on sale of goods in Delhi."

*The motion was adopted.*

**Shri Sachindra Chaudhuri:** I introduce the Bill.

13.39 hrs.

APPROPRIATION (No. 3) BILL,\*  
1966

**The Minister of Finance (Shri Sachindra Chaudhuri):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise pay-

ment and appropriation of certain further sums from and out of the Consolidated fund of India for the services of the financial year 1966-67."

*The motion was adopted.*

**Shri Sachindra Chaudhuri:** I introduce the Bill.

13.40 hrs.

JAYANTI SHIPPING COMPANY  
(TAKING OVER OF MANAGEMENT)  
BILL—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri C. M. Poonacha on the 16th August, 1966, namely:—

"That the Bill to provide for the taking over of the management of the undertaking of the Jayanti Shipping Company Limited for a limited period in order to secure the proper management of the same, be taken into consideration."

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, on a point of order. There are two points of order on this. One is under rule 76. You will be pleased to see that the Minister in charge of this Bill in terms of this rule is Mr. C. M. Poonacha. Today fortunately, we have in the House the senior Minister, Mr. Sanjiva Reddy but unfortunately rules are inexorable. Not that I am a stickler for rules; I am only a respecter of rules as they help preserve order in the House; otherwise conditions will become chaotic, if we do not observe the rules. The rule says:

"No motion that a Bill be taken into consideration or be passed shall be made by any member other than the member in charge of the Bill and no motion that a Bill be referred to a Select Committee of the

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†Introduced with the recommendation of the President.